

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

OA 543/94

✓ New Delhi this the 6th day of August, 1999.  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)  
Hon'ble Shri S.P. Biswas, Member (A)

(A)

Sh. H. R. Mehta,  
S/o Sh. Chaman Lal Mehta,  
Sr. Finance & Accounts Officer,  
Council of Scientific & Industrial  
Research, Rafi Marg, New Delhi.

..Applicant

(By Advocate Dr. J. C. Madan )

versus

Director General,  
Council of Scientific & Industrial  
Research, Rafi Marg, New Delhi.

..Respondent

(By Advocate Sh. V. K. Rao, learned  
counsel through proxy counsel  
Ms. Geetanjali )

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Ms. Geetanjali, learned proxy counsel for the respondents  
submits that the facts and principles laid down in the Full  
Bench judgement of the Tribunal in R.S. Antil and Others Vs.  
Council of Scientific and Industrial Research through its  
Director General and Ors. (OA 1252/1990) dated 31.5.99 (wrongly  
mentioned as 1998 in the order) would be applicable to the  
facts in the present case. She has also drawn our attention  
to another order of the Tribunal dated 16.7.99 in B.B. Chopra  
and Ors. Vs. CSIR through its Director General and Ors (OA 1936/93)  
wherein the same submissions had been noted. She has also  
submitted that as mentioned in para 6 of the order dated 16.7.99  
the respondents have filed SLP separately in OA 560/94 (sic 448/90)  
A. Muthukrishnan (X) A. Muthukrishnan Vs. CSIR & Others in which an order was passed  
that any decision taken by the respondents in the OA will be  
subject to the outcome of the SLP which is stated to be pending  
before the Hon'ble Supreme Court.

2. Dr. J. C. Madan, learned counsel for the applicant has

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(X) Corrected vide Court's  
order dated 4.11.95

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submitted that the principles laid down in the Full Bench judgement of the Tribunal in R.S.Antil and Others case (supra) would be applicable to the facts and circumstances of the present case.

3. Noting the aforesaid orders of the Tribunal dated 31.5.99 and 16.7.99 this OA is disposed of calling upon the respondents to take appropriate decision in the matter in accordance with law and having regard to the principles laid down by the Full Bench in the order dated 31.5.99 in OA 1252/92, ~~with~~ ~~intimation~~ intimation to the applicant within three months from the date of receipt of a copy of this order. It is made clear that whatever decision is taken by the respondents in this case will be subject to the outcome of the relevant SLP said to be pending before the Hon'ble Supreme Court as noted in OA 560/94.

No order as to costs.

  
(S.P. Biswas)  
Member (A)

  
(Smt. Lakshmi Swaminathan)  
Member (J)

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